The Himachal Pradesh Subordinate Courts' Employees (Pay, Allowances and Other Conditions of Service) Act, 2005

Act 3 of 2006

Keyword(s):
Allowances, Subordinate Courts, Employees, Pay, Conditions of Service

Amendment appended: 19 of 2015, 3 of 2016

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

AUTHORITATIVE ENGLISH TEXT

THE HIMACHAL PRADESH SUBORDINATE COURTS' EMPLOYEES (PAY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE) ACT, 2005

ARRANGEMENT OF SECTIONS

Sections**:**

1. Short title.
2. Definitions.
3. Pay, allowances and other conditions of service.
4. Power to make rules.
5. Savings.

THE HIMACHAL PRADESH SUBORDINATE COURTS' EMPLOYEES (PAY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE) ACT, 2005

(Act No. 3 of 2006)[1]

(Received the assent of Governor on 7th February, 2006 and was published in R.H.P. Extra., dated the 7th February, 2006, P. 6761-6763).

An Act to provide for the regulation of the pay, allowances and other conditions of service of the Subordinate Courts' employees in the State of Himachal Pradesh and for the matters connected therewith or incidental thereto.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Fifty-sixth Year of the Republic of India, as follows:-

1. Short title.- This Act may be called the Himachal Pradesh Subordinate Courts' Employees (pay, allowances and other conditions of service) Act, 2005.

2. Definitions.- In this Act, unless the context otherwise requires,-

(a) "allowances" means the allowances admissible to the employees of the Subordinate Courts in Himachal Pradesh immediately before the commencement of this Act;

(b) "notification" means a notification published in the Official Gazette;

(c) "Official Gazette" means the Rajpatra, Himachal Pradesh.

(d) "prescribed" means prescribed by rules made under this Act;

---

[1] For Statement of Objects and Reasons, see R.H.P. Extra., dated 7-2-2006, p. 6761-6763.

(e) “Schedule” means Schedule appended to the Act.

(f) “Subordinate Courts’ employees” means the employees of the Subordinate Courts of Himachal Pradesh.

(g) “State” means the State of Himachal Pradesh.

(h) “State Government” means the Government of Himachal Pradesh.

3. Pay, allowances and other conditions of service.- (1) Notwithstanding anything contained in any rules regulating the pay, allowances and other conditions of service or any judicial order or judgment passed by any competent court, the Subordinate Courts’ employees shall be paid the pay scales, as specified in the Schedule.

(2) The rates of allowances and other conditions of service of the Subordinate Courts’ employees shall be such as may be prescribed.

4. Power to make rules.- (1) The State Government may, by notification in the Official Gazette, make rules regulating the pay, allowances and other conditions of service of the Subordinate Courts’ employees.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the Legislative Assembly, while it is in session for a total period of not less than fourteen days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, the Assembly makes any modifications in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

5. Saving.- The rules applicable to the Subordinate Courts’ employees immediately before the commencement of this Act, shall continue to regulate the pay, allowances and other conditions of service until rules regulating pay, allowances and other conditions of service are framed under this Act.

SCHEDULE

[See sections 2 (e) and 3 (1)]

Pay Scales admissible to Subordinate Courts’ Employees

Master Scale: 2520-100-3220-110-3660-120-4260-140-4400-150-5000-160-5800-200-7000-220-8100-275-10300-340-12000-375-13500-400-15900-450-18600-500-23600

Sl. No.	Category	Classification	Pay scale
1.	Superintendent Grade-I	Class-I Gazetted	7220-220-8100-275-10300-340-11660
2.	Superintendent Grade-II	Class-II Non-	6400-200-7000-

		Gazetted	220-8100-275-10300-340-10640
3.	Personal Assistant	-do-	-do-
4.	Reader	Class-III	5800-200-7000-220-8100-275-9200.
5.	English Clerk	-do-	-do-
6.	Civil Nazir	-do-	-do-
7.	Translator	-do-	-do-
8.	Record Keeper	-do-	-do-
9.	Senior Assistant	-do-	-do-
10.	Senior Scale Stenographer	-do-	-do-
11.	Junior Scale Stenographer	-do-	4400-150-5000-160-5800-200-7000.
12.	Steno Typist	-do-	3330-110-3660-120-4260-140-4400-150-5000-160-5800-200-6200.
13.	Leave Reserve Clerk/Clerks	-do-	3120-100-3220-110-3660-120-4260-140-4400-150-5000-160-5160 with start of Rs. 3220/-.
14.	Ahlmad (Record keeper)	-do-	-do-
15.	Assistant English Clerk	-do-	-do-
16.	Ahlmad/Cr. Ahlmad	-do-	-do-
17.	Court Nazir	-do-	-do-
18.	Copyist	-do-	-do-
19.	Naib Nazir	-do-	-do-
20.	Clerk-cum-Typist	-do-	-do-
21.	Nazir	-do-	-do-
22.	Summary Clerk	-do-	-do-
23.	Paid Candidate	-do-	-do-
24.	Guardian Clerk	-do-	-do-

25.	Execution Clerk	-do-	-do-
26.	Bailiff	-do-	3120-100-3220-110-3660-120-4260-140-4400-150-5000-160-5160
27.	Driver	-do-	3330-110-3660-120-4260-140-4400-150-5000-160-5800-200-6200.
28.	Daftri	Class-IV	2820-100-3220-110-3660-120-4260-140-4400.
29.	Process Server	Class-IV	2720-100-3220-110-3660-120-4260.
30.	Orderly	Class-IV	2520-100-3220-110-3660-120-4140 with start of Rs. 2620/-.
31.	Peon	Class-IV	-do-
32.	Mali	Class-IV	-do-
33.	Chowkidar	Class-IV	-do-
34.	Safai Karamchari	Class-IV	-do-
35.	Chowkidar-cum-Safai Karamchari	Class-IV	-do-

Act No. 19 of 2015

2015 का विधेयक संख्यांक 5

हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) संशोधन विधेयक, 2015

(विधान सभा द्वारा यथापारित)

हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) संशोधन विधेयक, 2015

खण्डों का क्रम

खण्ड :

1. संक्षिप्त नाम।
2. धारा 3 का संशोधन।
3. नई धारा 3—क का अन्तःस्थापन।
4. अनुसूची का प्रतिस्थापन।

हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) संशोधन विधेयक, 2015

(विधान सभा द्वारा यथापारित)

हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) अधिनियम, 2005 (2006 का अधिनियम संख्यांक 3) का संशोधन करने के लिए **विधेयक।**

भारत गणराज्य के छियासठवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम।

1. इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) संशोधन अधिनियम, 2015 है।

धारा 3 का संशोधन।

2. हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा (2006 का 3) की अन्य शर्तें) अधिनियम, 2005 (जिसे इसमें इसके पश्चात् "मूल अधिनियम" कहा गया है) की धारा 3 की उपधारा (1) के स्थान पर निम्नलिखित उपधारा रखी जाएगी, अर्थात् :—

"(1) अधीनस्थ न्यायालयों के कर्मचारियों को अनुसूची में यथा विनिर्दिष्ट वेतनमान संदत्त किए जाएंगे :

परन्तु अनुसूची की क्रम संख्याः 1, 2, 7, 8, 9 और 32 में वर्णित कर्मचारियों के वे प्रवर्ग, जिन्हें शेट्टी आयोग की सिफारिशों के अनुसार उच्चतर वेतनमान दे दिया गया है, राज्य सरकार द्वारा, अधिसूचना संख्याः गृह–बी (ई) 2–7/2009–एचसी तारीख 24–09–2012 द्वारा प्रदान की गई अतिरिक्त वेतन वृद्धि के हकदार नहीं होंगे तथापि, उपरोक्त वर्णित प्रवर्गों के सिवाय, कर्मचारियों के वे प्रवर्ग, जिन्हें उच्चतर वेतनमान प्रदान नहीं किया गया है, उक्त अधिसूचना के अधीन 1–10–2012 के बजाय 1–4–2003 से

वेतनमान की प्रारम्भिक दर पर एक अतिरिक्त वेतन वृद्धि के हकदार होंगे।"।

नई धारा 3–क का अन्तःस्थापन।

3. मूल अधिनियम की धारा 3 के पश्चात् निम्नलिखित धारा अन्तःस्थापित की जाएगी, अर्थात् :–

"3–क. अनुसूची संशोधित करने की शक्ति.–राज्य सरकार, राजपत्र में प्रकाशित अधिसूचना द्वारा, अनुसूची को संशोधित या प्रतिस्थापित कर सकेगी और तदुपरि अनुसूची तद्नुसार संशोधित की गई समझी जाएगी।"।

अनुसूची का प्रतिस्थापन।

4. मूल अधिनियम से संलग्न विद्यमान अनुसूची के स्थान पर निम्नलिखित अनुसूची रखी जाएगी, अर्थात् :–

———

"अनुसूची

[धारा 2(ङ) और 3 (1) देखें]

अधीनस्थ न्यायालयों के कर्मचारियों को 1–4–2003 से अनुज्ञेय वेतनमान

मास्टर स्केल : 2520–100–3220–110–3660–120–4260–140–4400–150–5000–160–5800–200–7000–220–8100–275–10300–340–12000–375–13500–400–15900–450–18600–500–23600.

क्रम संख्या	प्रवर्ग	वर्गीकरण	1–4–2003 से वेतनमान
1.	मुख्य प्रशासनिक अधिकारी (अधीक्षक ग्रेड-I)	वर्ग-I राजपत्रित	7880–220–8100–275–10300–340–11660.
2.	सिविल न्यायाधीश (सीनियर डिवीजन) के न्यायालय का वरिष्ठ श्रेष्टेदार (अधीक्षक ग्रेड-II)	वर्ग-II अराजपत्रित	7000–220–8100–275–10300–340–10980.

3.	सिविल न्यायाधीश (जूनियर डिवीजन) के न्यायालय का श्रेष्टेदार (अधीक्षक ग्रेड-II)	वर्ग-II अराजपत्रित	6400–200–7000–220–8100–275–10300–340–10640.
4.	जिला न्यायाधीश का कार्यकारी सहायक (निजी सहायक)	–यथोपरि–	–यथोपरि–
5.	आशुलिपिक ग्रेड-I (वरिष्ठ वेतनमान आशुलिपिक)	वर्ग-III अराजपत्रित	5800–200–7000–220–8100–275–9200.
6.	आशुलिपिक ग्रेड-II (कनिष्ठ वेतनमान आशुलिपिक)	–यथोपरि–	4400–150–5000–160–5800–200–7000.
7.	आशुलिपिक ग्रेड-III (आशुटंकक)	–यथोपरि–	4020–120–4260–140–4400–150–5000–160–5800–200–6200.
8.	रीडर ग्रेड-I	वर्ग-II अराजपत्रित	7000–220–8100–275–10300–340–10980.
9.	रीडर ग्रेड-II	–यथोपरि–	6400–200–7000–220–8100–275–10300–340–10640.
10.	रीडर ग्रेड-III	वर्ग-III अराजपत्रित	5800–200–7000–220–8100–275–9200.
11.	अंग्रेजी लिपिक	–यथोपरि–	–यथोपरि–
12.	सिविल नाजिर	–यथोपरि–	–यथोपरि–
13.	अनुवादक	–यथोपरि–	–यथोपरि–
14.	अभिलेखपाल (रिकार्ड कीपर)	–यथोपरि–	–यथोपरि–
15.	वरिष्ठ सहायक	–यथोपरि–	–यथोपरि–

16.	छुट्टी रिजर्व लिपिक / लिपिक	–यथोपरि–	3120–100–3220–110–3660–120–4260–140–4400–150–5000–160–5160. 3220 / – रुपए से प्रारम्भ।
17.	अहलमद (रिकार्ड कीपर)	–यथोपरि–	–यथोपरि–
18.	सहायक अंग्रेजी लिपिक	–यथोपरि–	–यथोपरि–
19.	अहलमद / क्रिमिनल अहलमद	–यथोपरि–	–यथोपरि–
20.	कोर्ट नाजिर	–यथोपरि–	–यथोपरि–
21.	नकलनवीस (कॉपिस्ट)	–यथोपरि–	–यथोपरि–
22.	नायब नाजिर	–यथोपरि–	–यथोपरि–
23.	लिपिक– एवं– टंकक	–यथोपरि–	–यथोपरि–
24.	नाजिर	–यथोपरि–	–यथोपरि–
25.	समरी लिपिक	–यथोपरि–	–यथोपरि–
26.	वेतन पाने वाला अभ्यर्थी (पेड कैन्डिडेट)	–यथोपरि–	–यथोपरि–
27.	संरक्षक लिपिक	–यथोपरि–	–यथोपरि–
28.	निष्पादन लिपिक	–यथोपरि–	–यथोपरि–
29.	बेलिफ	–यथोपरि–	3120–100–3220–110–3660–120–4260–140–4400–150–5000–160–5160.
30.	चालक	–यथोपरि–	3330–110–3660–120–4260–140–4400–150–5000–160–5800–200–6200.

31.	दफ्तरी	वर्ग-IV अराजपत्रित	2820–100–3220–110–3660– 120–4260–140–4400.
32.	आदेशिका तामीलकर्ता	–यथोपरि–	–यथोपरि–
33.	अर्दली	–यथोपरि–	2520–100–3220–110–3660– 120–4140. 2620/– रुपए से प्रारम्भ।
34.	चपरासी	–यथोपरि–	–यथोपरि–
35.	माली	–यथोपरि–	–यथोपरि–
36.	चौकीदार	–यथोपरि–	–यथोपरि–
37.	सफाई कर्मचारी	–यथोपरि–	–यथोपरि–
38.	चौकीदार–एवं सफाई कर्मचारी	–यथोपरि–	–यथोपरि– ।"।

यह विधेयक विधान सभा द्वारा पारित किया गया है।

मैं, एतद्द्वारा प्रमाणित करता हूं कि यह विधेयक भारत के संविधान के अनुच्छेद 199 के अर्थ के अन्तर्गत एक धन विधेयक है।

अध्यक्ष।
हिमाचल प्रदेश
विधान सभा, शिमला

शिमला–171004

दिनांक :२१ –4–2015

मैं इस विधेयक पर अनुमति देता हूं।

राज्यपाल।
राज्यपाल
हिमाचल प्रदेश

शिमला–171002

दिनांक :२५–५–2015

AUTHORITATIVE ENGLISH TEXT

BILL NO. 5 OF 2015

THE HIMACHAL PRADESH SUBORDINATE COURTS' EMPLOYEES (PAY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE) AMENDMENT BILL, 2015

(AS PASSED BY THE LEGISLATIVE ASSEMBLY)

THE HIMACHAL PRADESH SUBORDINATE COURTS' EMPLOYEES (PAY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE) AMENDMENT BILL, 2015

ARRANGEMENT OF CLAUSES

Clauses :

1. Short title.
2. Amendment of section 3.
3. Insertion of new section 3-A.
4. Substitution of SCHEDULE.

THE HIMACHAL PRADESH SUBORDINATE COURTS' EMPLOYEES (PAY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE) AMENDMENT BILL, 2015

(As Passed by the Legislative Assembly)

A

BILL

to amend the Himachal Pradesh Subordinate Courts' Employees (Pay, Allowances and other Conditions of Service) Act, 2005 (Act No. 3 of 2006).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Sixty-sixth Year of the Republic of India as follows :—

1. This Act may be called the Himachal Pradesh Subordinate Courts' Employees (Pay, Allowances and other Conditions of Service) Amendment Act, 2015. Short title.

2. In section 3 of the Himachal Pradesh Subordinate Courts' Employees (Pay, Allowances and other Conditions of Service) Act, 2005 (hereinafter referred to as the "principal Act"), for sub-section (1), the following sub-section shall be substituted, namely :— Amendment of section 3.

"(1) The Subordinate Courts' employees shall be paid the pay scales, as specified in the SCHEDULE :

Provided that the categories of employees mentioned at Sr. Nos. 1, 2, 7, 8, 9 and 32 of the SCHEDULE, who have been given higher pay scale as per the recommendations of Shetty Commission, shall not be entitled to additional increment granted by the State Government vide Notification No. Home-B (E) 2-7/2009-HC dated 24-09-2012, however, other categories of employees, except above mentioned categories, who have not been granted higher pay scale, shall be entitled to one

additional increment at the initial rate of the pay scale with effect from 1-4-2003 instead of 1-10-2012 under the said notification.".

Insertion of new section 3-A.

3. After section 3 of the principal Act, the following section shall be inserted, namely :—

"3-A. Power to amend SCHEDULE.—The State Government may, by notification published in the Official Gazette, amend or substitute the SCHEDULE and thereupon the SCHEDULE shall be deemed to have been amended accordingly.".

Substitution of SCHEDULE.

4. For the existing SCHEDULE appended to the principal Act, the following SCHEDULE shall be substituted, namely :—

"SCHEDULE

[See sections 2(e) and 3(1)]

Pay Scales admissible to Subordinate Courts' Employees *w.e.f.* 1-4-2003

Master Scale: 2520-100-3220-110-3660-120-4260-140-4400-150-5000-160-5800-200-7000-220-8100-275-10300-340-12000-375-13500-400-15900-450-18600-500-23600.

Sr. No.	Category	Classification	Pay Scale w. e. f. 1-4-2003
1.	Chief Administrative Officer (Superintendent Grade-I)	Class-I Gazetted	7880-220-8100-275-10300-340-11660.
2.	Sr. Sheristedar of the Court of civil Judge (Sr. Division) (Superintendent Grade-II)	Class-II Non-Gazetted	7000-220-8100-275-10300-340-10980.

Sr. No.	Category	Classification	Pay Scale w. e. f. 1-4-2003
3.	Sheristedar of the Court of Civil Judge (Jr. Division) (Superintendent Grade-II)	-do-	6400-200-7000-220-8100-275-10300-340-10640.
4.	Executive Assistant to Distt. Judge (Personal Assistant)	-do-	-do-
5.	Stenographer Gr. I (Sr. Scale Steno)	Class-III Non-Gazetted	5800-200-7000-220-8100-275-9200.
6.	Stenographer Gr. II (Jr. Scale Stenographer)	-do-	4400-150-5000-160-5800-200-7000.
7.	Stenographer Gr. III (Steno-Typist)	-do-	4020-120-4260-140-4400-150-5000-160-5800-200-6200.
8.	Reader Gr.I	Class-II Non-Gazetted	7000-220-8100-275-10300-340-10980.
9.	Reader Gr. II	-do-	6400-200-7000-220-8100-275-10300-340-10640.
10.	Reader Gr. III	Class-III Non-Gazetted	5800-200-7000-220-8100-275-9200.
11.	English Clerk	-do-	-do-
12.	Civil Nazir	-do-	-do-
13.	Translator	-do-	-do-
14.	Record Keeper	-do-	-do-
15.	Senior Assistant	-do-	-do-
16.	Leave Reserve Clerk/Clerks	-do-	3120-100-3220-110-3660-120-4260-140-4400-150-5000-160-5160 with start of Rs. 3220/-.

Sr. No.	Category	Classification	Pay Scale w. e. f. 1-4-2003
17.	Ahlmad (Record Keeper)	-do-	-do-
18.	Assistant English Clerk	-do-	-do-
19.	Ahlmad/Cr. Ahlmad	-do-	-do-
20.	Court Nazir	-do-	-do-
21.	Copyist	-do-	-do-
22.	Naib Nazir	-do-	-do-
23.	Clerk-*cum*-Typist	-do-	-do-
24.	Nazir	-do	-do-
25.	Summary Clerk	-do-	-do-
26.	Paid Candidate	-do-	-do-
27.	Guardian Clerk	-do-	-do-
28.	Execution Clerk	-do-	-do-
29.	Bailiff	-do-	3120-100-3220-110-3660-120-4260-140-4400-150-5000-160-5160.
30.	Driver	-do-	3330-110-3660-120-4260-140-4400-150-5000-160-5800-200-6200.
31.	Daftri	Class-IV Non-Gazetted	2820-100-3220-110-3660-120-4260-140-4400.
32.	Process Server	-do-	-do-
33.	Orderly	-do-	2520-100-3220-110-3660-120-4140 with start of Rs. 2620/-.
34.	Peon	-do-	-do-
35.	Mali	-do-	-do-
36.	Chowkidar	-do-	-do-
37.	Safai Karamchari	-do-	-do-
38.	Chowkidar-*cum*-Safai Karamchari	-do-	-do- .".

मैं, हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) संशोधन विधेयक, 2015 (2015 का विधेयक संख्यांक 5) के उपर्युक्त अनुवाद को भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन राजपत्र, हिमाचल प्रदेश में प्रकाशित किए जाने के लिए प्राधिकृत करता हूं।

राज्यपाल,
हिमाचल प्रदेश।

राज्यपाल
हिमाचल प्रदेश

राज्यपाल ने हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) संशोधन विधेयक, 2015 (2015 का विधेयक संख्यांक 5) के उपर्युक्त अनुवाद को भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन राजपत्र, हिमाचल प्रदेश में प्रकाशित किए जाने के लिए प्राधिकृत कर दिया है।

प्रधान सचिव (विधि),
हिमाचल प्रदेश सरकार।

विधि विभाग

अधिसूचना

शिमला–2, 5 अप्रैल, 2016

संख्याः एल0एल0आर0–डी0(6)–25/2015–लेज.–हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 200 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 4–4–2016 को अनुमोदित हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) द्वितीय संशोधन विधेयक, 2015 (2015 का विधेयक संख्यांक 22) को वर्ष 2016 के अधिनियम संख्यांक 3 के रूप में संविधान के अनुच्छेद 348 (3) के अधीन उसके अंग्रेजी प्राधिकृत पाठ सहित हिमाचल प्रदेश ई–राजपत्र में प्रकाशित करते हैं ।

आदेश द्वारा,
डा0 बलदेव सिंह,
प्रधन सचिव (विधि)।

———————————

2016 का अधिनियम संख्यांक 3

हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) द्वितीय संशोधन अधिनियम, 2015

(राज्यपाल महोदय द्वारा तारीख 4 अप्रैल, 2016 को यथाअनुमोदित)

हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) अधिनियम, 2005 (2006 का अधिनियम संख्यांक 3) का और संशोधन करने के लिए **अधिनियम।**

भारत गणराज्य के छियासठवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित होः–

1. **संक्षिप्त नाम.**––इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) द्वितीय संशोधन अधिनियम, 2015 है।

2. **धारा 3 का संशोधन.––** हिमाचल प्रदेश अधीनस्थ न्यायालय कर्मचारी (वेतन, भत्ते और सेवा की अन्य शर्तें) अधिनियम, 2005 (जिसे इसमें इसके पश्चात् "मूल अधिनियम" कहा गया है) की धारा 3 की उपधारा (1) के स्थान पर निम्नलिखित उपधारा रखी जाएगी, अर्थात्:–

"(1) अधीनस्थ न्यायालयों के कर्मचारियों को अनुसूची में यथाविनिर्दिष्ट वेतनमान संदत्त किए जाएंगेः

परन्तु अनुसूची की क्रम संख्याः 1, 2, 7, 8, 9 और 33 में वर्णित कर्मचारियों के वे प्रवर्ग, जिन्हें शेट्टी आयोग की सिफारिशों के अनुसार उच्चतर वेतनमान दे दिए गए हैं, राज्य सरकार द्वारा, अधिसूचना संख्याः गृह–बी (ई) 2–7/2009–एच सी तारीख 24–09–2012 द्वारा प्रदान की गई अतिरिक्त वेतनवृद्धि के हकदार नहीं होंगे तथापि, उपरोक्त वर्णित प्रवर्गों के सिवाय, कर्मचारियों के अन्य वे प्रवर्ग, जिन्हें उच्चतर वेतनमान प्रदान नहीं किया गया है, उक्त अधिसूचना के अधीन 1–10–2012 के बजाय 1–4–2003 से विद्यमान वेतन पर एक अतिरिक्त वेतनवृद्धि के हकदार होंगे।"।

3. **अनुसूची का प्रतिस्थापन.**––मूल अधिनियम से संलग्न विद्यमान अनुसूची के स्थान पर निम्नलिखित अनुसूची रखी जाएगी, अर्थात्:–

"अनुसूची
[धारा 2(ङ) और 3 (1) देखें]

अधीनस्थ न्यायालयों के कर्मचारियों को 1–4–2003 से अनुज्ञेय वेतनमान तथा 1–1–2006 से संशोधित वेतनमान ।

मास्टर स्केलः 2520–100–3220–110–3660–120–4260–140–4400–150– 5000 –160–5800 200–7000–220–8100–275–10300–340–12000–375–13500–400–15900–450–18600–500–23600

क्रम संख्या	प्रवर्ग	वर्गीकरण	1–4–2003 से वेतनमान	1–1–2006 से संशोधित वेतनमान
1	2	3	4	5
1.	मुख्य प्रशासनिक अधिकारी(अधीक्षक ग्रेड-I)	वर्ग-I राजपत्रित	7880–220–8100–275 –10300–340–11660	10300–34800 +5400 ग्रेड पे प्रारम्भिक वेतन 20300/– रुपए।
2.	सिविल न्यायाधीश (सीनियर डिवीजन) के न्यायालय का वरिष्ठ श्रेष्टेदार (अधीक्षक ग्रेड-II)	वर्ग-II अराजपत्रित	7000–220–8100–275 –10300–340–10980	10300–34800 + 4400 ग्रेड पे प्रारम्भिक वेतन 17420/– रुपए।
3.	सिविल न्यायाधीश (जूनियर डिवीजन) के न्यायालय का श्रेष्टेदार (अधीक्षक ग्रेड-II)	यथोपरि	6400–200–7000–220 –8100–275–10300– 340–10640	10300–34800 + 4200 ग्रेड पे प्रारम्भिक वेतन 16290/– रुपए।
4.	जिला न्यायाधीश का कार्यकारी सहायक (निजी सहायक)	–यथोपरि–	–यथोपरि–	–यथोपरि–
5.	आशुलिपिक ग्रेड-I (वरिष्ठ वेतनमान आशुलिपिक)	वर्ग-III अराजपत्रित	5800–200–7000–220 –8100–275–9200	10300–34800 + 3800 ग्रेड पे प्रारम्भिक वेतन 14590/– रुपए।
6.	आशुलिपिक ग्रेड-II (कनिष्ठ वेतनमान आशुलिपिक)	–यथोपरि–	4400–150–5000–160 –5800–200–7000	5910–20200 + 2800 ग्रेड पे प्रारम्भिक वेतन 11170/– रुपए।
7.	आशुलिपिक ग्रेड-III (आशुटंकक)	–यथोपरि–	4020–120–4260–140 –4400–150–5000– 160–5800–200–6200	15910–20200 + 2400 ग्रेड पे प्रारम्भिक वेतन 9880/– रुपए।

8.	रीडर ग्रेड-I	वर्ग-II अराजपत्रित	7000—220—8100—275 —10300—340—10980	10300—34800 +4400 ग्रेड पे प्रारम्भिक वेतन 17420/— रुपए।
9.	रीडर ग्रेड-II	—यथोपरि—	6400—200—7000—220— 8100—275—10300— 340—10640	10300—34800 +4200 ग्रेड पे प्रारम्भिक वेतन 16290/— रुपए।
10.	रीडर ग्रेड-III	वर्ग-III अराजपत्रित	5800—200—7000—220 —8100—275—9200	10300—34800 + 3800 ग्रेड पे प्रारम्भिक वेतन 14590/— रुपए।
11.	अंग्रेजी लिपिक	—यथोपरि—	—यथोपरि—	—यथोपरि—
12.	सिविल नाजिर	—यथोपरि—	—यथोपरि—	—यथोपरि—
13.	अनुवादक	—यथोपरि—	—यथोपरि—	—यथोपरि—
14.	अभिलेखपाल (रिकार्ड कीपर)	—यथोपरि—	—यथोपरि—	—यथोपरि—
15.	वरिष्ठ सहायक	—यथोपरि—	—यथोपरि—	—यथोपरि—
16.	प्रोटोकोल अधिकारी	—यथोपरि—	04—09—2015 को सृजित	5910—20200 + 2400 ग्रेड पे
17.	छुट्टी रिजर्व लिपिक/लिपिक	—यथोपरि—	3120—100—3220—110 —3660—120—4260— 140—4400—150—5000 —160—5160 3220/— रूपए से प्रारम्भ।	5910—20200 + 1900 ग्रेड पे प्रारम्भिक वेतन 7810/— रुपए।
18.	अहलमद (रिकार्ड कीपर)	—यथोपरि—	—यथोपरि—	—यथोपरि—
19.	सहायक अंग्रेजी लिपिक	—यथोपरि—	—यथोपरि—	—यथोपरि—
20.	अहलमद/क्रिमिनल अहलमद	—यथोपरि—	—यथोपरि—	—यथोपरि—
21.	कोर्ट नाजिर	—यथोपरि—	—यथोपरि—	—यथोपरि—
22.	नकलनवीस (कॉपिस्ट)	—यथोपरि—	—यथोपरि—	—यथोपरि—
23.	नायब नाजिर	—यथोपरि—	—यथोपरि—	—यथोपरि—
24.	लिपिक—एवं—टंकक	—यथोपरि—	—यथोपरि—	—यथोपरि—

25.	नाजिर	–यथोपरि–	–यथोपरि–	–यथोपरि–
26.	समरी लिपिक	–यथोपरि–	–यथोपरि–	–यथोपरि–
27.	वेतन पाने वाला अभ्यर्थी (पेड कैन्डिडेट)	–यथोपरि–	–यथोपरि–	–यथोपरि–
28.	संरक्षक लिपिक	–यथोपरि–	–यथोपरि–	–यथोपरि–
29.	निष्पादन लिपिक	–यथोपरि–	–यथोपरि–	–यथोपरि–
30.	बेलिफ	–यथोपरि–	3120–100–3220–110 –3660–120–4260– 140–4400–150–5000 –160–5160	5910–20200 + 1900 ग्रेड पे प्रारम्भिक वेतन 7810/– रुपए।
31.	चालक	–यथोपरि–	3330–110–3660–120 –4260–140–4400– 150–5000–160–5800 –200–6200	5910–20200 + 2000 ग्रेड पे प्रारम्भिक वेतन 8240/– रुपए।
32.	दफ्तरी	वर्ग-IV अराजपत्रित	2820–100–3220–110 –3660–120–4260– 140–4400	4900–10680 + 1650 ग्रेड पे प्रारम्भिक वेतन 6950/– रुपए।
33.	आदेशिका तामीलकर्ता	–यथोपरि–	–यथोपरि–	–यथोपरि–
34.	अर्दली	–यथोपरि–	2520–100–3220–110 –3660–120–4140 2620/– रूपए से प्रारम्भ।	4900–10680 + 1300 ग्रेड पे प्रारम्भिक वेतन 6200/– रुपए।
35.	चपरासी	–यथोपरि–	–यथोपरि–	–यथोपरि–
36.	माली	–यथोपरि–	–यथोपरि–	–यथोपरि–
37.	चौकीदार	–यथोपरि–	–यथोपरि–	–यथोपरि–
38.	सफाई कर्मचारी	–यथोपरि–	–यथोपरि–	–यथोपरि–
39.	चौकीदार–एवं सफाई कर्मचारी	–यथोपरि–	–यथोपरि–	–यथोपरि– ।"।

———————

AUTHORITATIVE ENGLISH TEXT

THE HIMACHAL PRADESH SUBORDINATE COURTS' EMPLOYEES (PAY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE) SECOND AMENDMENT ACT, 2015

(AS ASSENTED TO BY THE GOVERNOR ON 4TH APRIL, 2016)

AN

ACT

further to amend the Himachal Pradesh Subordinate Courts' Employees (Pay, Allowances and other Conditions of Services) Act, 2005 (Act No. 3 of 2006).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Sixty-sixth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Subordinate Courts' Employees (Pay, Allowances and other Conditions of Service) Second Amendment Act, 2015.

2. Amendment of section 3.—In section 3 of the Himachal Pradesh Subordinate Courts' Employees (Pay, Allowances and other Conditions of Service) Act, 2005 (hereinafter referred to as the "principal Act"), for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) The Subordinate Courts' Employees shall be paid the pay scales, as specified in the SCHEDULE :

Provided that the categories of employees mentioned at Sr. Nos. 1, 2, 7, 8, 9 and 33 of the SCHEDULE, who have been given higher pay scales as per the recommendations of the Shetty Commission, shall not be entitled to additional increment granted by the State Government vide Notification No. Home-B (E) 2-7/2009-HC dated 24-09-2012, however, other categories of employees, except above mentioned categories, who have not been granted higher pay scale, shall be entitled to one additional increment on the existing pay with effect from 1-4-2003 instead of 1-10-2012 under the said notification .".

3. Substitution of SCHEDULE.—For the existing SCHEDULE appended to the principal Act, the following SCHEDULE shall be substituted, namely :—

"SCHEDULE
[See sections 2(e) and 3(1)]

Pay Scales admissible to Subordinate Courts' Employees *w.e.f.* 1-4-2003 and revised pay scales *w.e.f.* 1-1-2006.

Master Scale : 2520-100-3220-110-3660-120-4260-140-4400-150-5000-160-5800-200-7000-220-8100-275-10300-340-12000-375-13500-400-15900-450-18600-500-23600.

Sr. No.	Category	Classification	Pay Scale *w.e.f.* 1-4-2003	Revised Pay Scale *w.e.f.* 1-1-2006
1.	2.	3.	4.	5.
1.	Chief Administrative Officer (Superintendent)	Class-I Gazetted	7880-220-8100-275-10300-340-11660.	10300-34800 + 5400 GP with initial pay Rs. 20300/-.
2.	Sr. Sheristedar of the Court of Civil Judge (Sr. Division) (Superintendent Grade-II)	Class-II Non-Gazetted	7000-220-8100-275-10300-340-10980.	10300-34800 + 4400 GP with initial pay Rs. 17420/-.
3.	Sheristedar of Court of Civil Judge (Jr. Division.) (Superintendent Grade-II)	-do-	6400-200-7000-220-8100-275-10300-340-10640.	10300-34800 +4200 GP with initial pay Rs. 16290/-.
4.	Executive Assistant to Distt. Judge (Personal Assistant)	-do-	-do-	-do-
5.	Stenographer Gr.-I (Sr. Scale Stenographer)	Class-III Non-Gazetted	5800-200-7000-220-8100-275-9200.	10300-34800 + 3800 GP with initital pay Rs. 14590/-.
6.	Stenographer Gr.-II (Jr. Scale Stenographer)	-do-	4400-150-5000-160-5800-200-7000.	5910-20200 + 2800 GP with initial Pay Rs. 11170/-.
7.	Stenographer Gr.-III (Steno-Typist)	Class-III Non-Gazetted	4020-120-4260-140-4400-150-5000-160-5800-200-6200.	5910-20200 + 2400 GP with initial Pay Rs. 9880/-.
8.	Reader Gr.-I	Class-II Non-Gazetted	7000-220-8100-275-10300-340-10980.	10300-34800- + 4400 GP with initial pay Rs. 17420/-.
9.	Reader Gr.-II	-do-	6400-200-7000-220-8100-275-10300-340-10640.	10300-34800 + 4200 GP with initial pay Rs. 16290/-.

10.	Reader Gr.-III	Class-III Non-Gazetted	5800-200-7000-220-8100-275-9200.	10300-34800 + 3800 GP with initial pay Rs. 14590/-.
11.	English Clerk	-do-	-do-	-do-
12.	Civil Nazir	-do-	-do-	-do-
13.	Translator	-do-	-do-	-do-
14.	Record Keeper	-do-	-do-	-do-
15.	Senior Assistant	-do-	-do-	-do-
16.	Protocol Officer	-do-	created on 04-09-2015.	5910-20200 + 2400 GP.
17.	Leave Reserve Clerk/Clerks	-do-	3120-100-3220-110-3660-120-4260-140-4400-150-5000-160-5160 with start of Rs. 3220/-.	5910-20200 + 1900 GP with initial Pay Rs. 7810/-.
18.	Ahlmad (Record Keeper)	-do-	-do-	-do-
19.	Assistant English Clerk.	-do-	-do-	-do-
20.	Ahlmad/Cr. Ahlmad	Class-III Non-Gazetted	3120-100-3220-110-3660-120-4260-140-4400-150-5000-160-5160 with start of Rs. 3220/-.	5910-20200 + 1900 GP with initial Pay Rs. 7810/-.
21.	Court Nazir	-do-	-do-	-do-
22.	Copyist	-do-	-do-	-do-
23.	Naib Nazir	-do-	-do-	-do-
24.	Clerk-*cum*-Typist	-do-	-do-	-do-

25.	Nazir	-do-	-do-	-do-
26.	Summary Clerk	-do-	-do-	-do-
27.	Paid Candidate	-do-	-do-	-do-
28.	Guardian Clerk	-do-	-do-	-do-
29.	Execution Clerk	-do-	-do-	-do-
30.	Bailiff	-do-	3120-100-3220-110-3660-120-4260-140-4400-150-5000-160-5160.	-do-
31.	Driver	-do-	3330-110-3660-120-4260-140-4400-150-5000-160-5800-200-6200.	5910-20200 + 2000 GP with initial Pay Rs. 8240/-.
32.	Daftri	Class-IV Non-Gazetted	2820-100-3220-110-3660-120-4260-140-4400.	4900-10680 + 1650 GP with initial Pay Rs. 6950/-.
33.	Process Server	-do-	-do-	-do-
34.	Orderly	-do-	2520-100-3220-110-3660-120-4140 with start of Rs. 2620/-.	4900-10680 + 1300 GP with initial Pay Rs. 6200/-.
35.	Peon	-do-	-do-	-do-
36.	Mali	-do-	-do-	-do-
37.	Chowkidar	-do-	-do-	-do-
38.	Safai Karamchari	-do-	-do-	-do-
39.	Chowkidar-*cum*-Safai Karamchari	-do-	-do-	-do-’’.’’